

A-3

Central Administrative Tribunal, Lucknow Bench, Lucknow
Original Application No. 2/2006

This the 6th day of January, 2006

HON'BLE SHRI S.P. ARYA, MEMBER (A)

Ramanand Lal, aged about 60 years son of late Shri Surya Narain Lal,
resident of D-1148, Picnic Spot Road, Indira Nagar, Lucknow.

...Applicant

By Advocate: Shri Praveen Kumar

Versus

1. Union of India through the Secretary, Ministry of Home Affairs, New Delhi.
2. The Directorate of Census Operation, U.P., Lekhraj Market-3, Indira Nagar, Lucknow.

...Respondents.

By Advocate:: Sri S.K. Singh

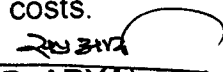
ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

The applicant by this O.A. seeks for issue of direction to the respondents for reimbursing the medical claim along with interest of 18%.

2. Upon hearing the counsel for parties and on perusal of the record on file, it transpires that the representation moved by the applicant before his retirement had still not been responded to. No decision with regard to reimbursement has yet been taken by the respondents. The counsel for the parties have agreed for issue of direction to respondent No. 2 for taking a decision in respect of the reimbursement of medical bill of the applicant within a period of 2 months. Accordingly the applicant is directed to file his claim with necessary details to the respondents² within a period of one week and respondent No. 2 is directed to take a decision with regards to reimbursement of such claim within a period 2 months from the date of receipt of the representation and also communicate the decision to the applicant taken in this regard. The applicant would be free to raise his grievance if the same is not redressed on such a decision.

3. With the above direction, O.A. is disposed of with no order as to costs.


(S.P. ARYA)
MEMBER (A)

"HLS"